# GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION **RAJYA SABHA**

**STARRED QUESTION NO : 79** (TO BE ANSWERED ON THE 8<sup>th</sup> December 2025)

# UPGRADATION OF REGIONAL AIRPORTS AND AIR CONNECTIVITY IN EASTERN INDIA

### \*79. SHRI AKHILESH PRASAD SINGH

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Government proposes to upgrade the terminal and runway capacity of Patna, Gaya and Darbhanga airports;
- (b) the progress of regional connectivity routes sanctioned under UDAN in the State of Bihar; and
- (c) the steps taken to enhance aviation safety and night-landing facilities?

### ANSWER

## MINISTER OF CIVIL AVIATION

(Shri Kinjarapu Rammohan Naidu)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (C) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO. 79 FOR ANSWER ON 08.12.2025 REGARDING "UPGRADATION OF REGIONAL AIRPORTS AND AIR CONNECTIVITY IN EASTERN INDIA" BY SHRI AKHILESH PRASAD SINGH

- (a): At Patna Airport, a new Terminal Building with a capacity of 10 million passengers per annum (MPPA) has been commissioned in June 2025. At Darbhanga Airport, the Airports Authority of India (AAI) has undertaken the development of a new civil enclave, which includes a terminal building with a capacity of 3 MPPA and the construction of an apron to accommodate parking for seven A-321 type aircraft. The extension of the runway at Gaya Airport are contingent upon the State Government handing over the requisite land to AAI.
- (b): In the State of Bihar, under the Regional Connectivity Scheme-Ude Desh ka Aam Nagrik (RCS-UDAN), 31 RCS routes have been awarded, of which 21 routes have been operationalised.
- (c): Directorate General of Civil Aviation (DGCA) issues Aerodrome license to airports after verifying compliance of regulatory requirements as mentioned in Civil Aviation Requirements (CAR) Section 4 Series B Part 1 & CAR Section 4 Series F Part 1. DGCA has a systematic safety oversight mechanism in place for monitoring the compliance of Rules and Civil Aviation Requirements encompassing all the aircraft and the airport operators. The safety oversight process includes surveillances, spot check and regulatory audits. In addition, DGCA also publishes Annual Surveillance Plan (ASP) on its website. Each directorate conduct surveillance/spot checks in their respective technical areas as per the ASP. DGCA has also issued a 01/2025 circular regarding "Comprehensive special audit to assess aviation ecosystem and strengthen aviation safety architecture".

The provision of night landing facility, which is purely based on the demand and operational requirements of the airlines, is undertaken by Airports Authority of India (AAI) and other airport operators from time to time depending on the availability of land, commercial viability, traffic demand / willingness of airlines to operate to/from such airports etc.

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